

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 460/TT/2020

Subject:	Petition for truing-up of transmission tariff for the 2014-19 tariff period and determination of transmission tariff for the 2019-24 tariff period for Thermal Powertech Corporation India Ltd. Switchyard to Nellore Pooling Station 400 kV D/C (quad) Line along with associated bay extensions at Nellore Pooling Station under “Transmission System for connectivity of Thermal Powertech Corporation India Ltd” in the Southern Region.
Date of Hearing	10.3.2021
Coram	Shri P. K. Pujari, Chairperson Shri I. S. Jha, Member Shri Arun Goyal, Member Shri Pravas Kumar Singh, Member Shri P.S. Mhaske, Member, Ex-officio
Petitioner	Power Grid Corporation of India Ltd. (PGCIL)
Respondents	Karnataka Power Transmission Corporation Ltd. and 18 others
Parties Present:	Shri S.S. Raju, PGCIL Shri B. Dash, PGCIL Shri Ved Rastogi, PGCIL Shri A.K. Verma, PGCIL Dr. R. Kathiravan, TANGEDCO

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner submitted that the instant petition is filed for truing-up of transmission tariff for the 2014-19 tariff period and determination of transmission tariff for the 2019-24 tariff period for Thermal Powertech Corporation India Ltd. Switchyard to Nellore Pooling Station 400 kV D/C (quad) Transmission Line along with associated bay extensions at Nellore Pooling Station under “Transmission System for connectivity of Thermal Powertech Corporation India Ltd”. He submitted that COD of the asset was 1.9.2013 and there is no time over-run in case of the instant asset. He submitted that there is marginal variation in capital cost due to variation in projected additional capital expenditure during 2015-16. He submitted that no reply has been received from the Respondents. The information sought through the Technical Validation letter has been filed vide affidavit dated 26.11.2020.

3. None of the Respondents appeared in spite of a notice.



4. After hearing the Petitioner, Commission reserved the order in the matter.

By order of the Commission

Sd/-
(V. Sreenivas)
Dy. Chief (Law)

